

[Shri Jawaharlal Nehru]

say a man is dead when he is alive. It is something beyond the sphere of exaggeration. The main issue in this attempted motion for adjournment was this, that a positive statement is made that seven or eight persons died or were killed. I do submit that this is beyond any pale of exaggeration. It is something far more serious, as you yourself have been pleased to observe.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, I beg to announce that the States Reorganisation Bill will be introduced in this House some time this week. The Bill will be introduced as circulated to the States for opinion. Members of the House are also in possession of the Bill as circulated. It is proposed to make the motion for reference of the Bill to a Joint Committee immediately after the passing of the Finance Bill. If the disposal of business till then conforms to the time allocation fixed for it, it is my anticipation that the motion for reference of the Bill to a Joint Committee will be moved in the afternoon of Saturday, the 21st April.

After the adoption of this motion, Government will bring forward for reference to a Joint Committee a Bill to amend the Constitution of India consequent on the proposals contained in the States Reorganisation Bill. This Bill will also be introduced some time this week.

The precise time-schedule for the two Bills will be known to the House after the allocation of time in respect of them has been approved by it.

I would also like to mention that the House will take up the Hindu Succession Bill immediately after the disposal of these two Bills mentioned by me already.

Dr. Lanka Sundaram (Visakhapatnam): May I make a submission? When the Business Advisory Committee takes up this question, will it be in a position to lay down firm dates for the debates on the Bill as coming out of the Select Committee so that we can make arrangements for our outside engagements? Because, the whole thing goes on till the middle of June, we do not know when exactly the Select Committee will report and when the debate will commence. That will help us.

* Moved with the recommendation of the President.

Mr. Speaker: I will invite the hon. Member also to the Business Advisory Committee.

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I have to inform the House that the Indian Registration (Amendment) Bill, 1956, which was passed by the Houses of Parliament during the current session was assented to by the President on the 6th April 1956.

LIFE INSURANCE CORPORATION BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri B. G. Mehta (Gohilwad): I beg to move :

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the nationalisation of life insurance business in India by transferring all such business to a Corporation established for the purpose and to provide for the regulation and control of the business of the Corporation and for matters connected therewith or incidental thereto, be extended up to the 30th April, 1956."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the nationalisation of life insurance business in India by transferring all such business to a Corporation established for the purpose and to provide for the regulation and control of the business of the Corporation and for matters connected therewith or incidental thereto, be extended up to the 30th April, 1956."

The motion was adopted.

*DEMANDS FOR GRANTS

Mr. Speaker: The House will now take up the Demands in respect of the Ministry of Commerce and Industry. I shall call upon the Minister of Commerce and Industry to reply.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I have participated in